

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 28438 OF 2024**

**Between:**

Rumailah Kashif Baig, D/o Mirza Kashif Baig, Aged about 19 years, Occ. student, R/o H.No. 2-6-G/77, Golden Height Colony, Upperpally, Rajendra Nagar, Ranga Reddy District.

**...PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota C/NRI Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota C/NRI category for the academic year 2024-25 in next phase of counseling.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota C/NRI Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioner: SRI RAJAGOPALLAVAN TAYI**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28438 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Rajagopallavan Tayi, learned counsel for the petitioner.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

"For the reasons stated above, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under management quota "C/NRI" category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and

consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under management quota "C/NRI" category for the academic year 2024-25 in next phase of counselling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against management quota seats in B-category, she could not upload for C-category i.e., NRI Category. Therefore, she approached respondent No.2 to consider her request under C-Category, but respondent No.2 is not considering her request to seek admission against Management Quota in 'C/NRI' Category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner

submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- V.KAVITHA  
ASSISTANT REGISTRAR  
SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

BSR

§

CC TODAY

HIGH COURT

DATED: 14/10/2024

ORDER

WP.No.28438 of 2024



DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS

9 Copies

Sm  
15/10/24